GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:4145 ANSWERED ON:07.08.2014 CAPACITY OF TRANSMISSION LINES Kateel Shri Nalin Kumar;Kundariya Shri Mohanbhai Kalyanjibhai

Will the Minister of POWER be pleased to state:

- (a) the capacity of present transmission lines;
- (b) whether the Government plans to run these transmission lines in their full capacity and if so, the details thereof;
- (c) whether Gujarat is unable to supply surplus power to power deficit States due to constraints in inter-regional transmission Corridors and if so, the details thereof along with the plan of the Union Government for transmission of surplus power from surplus States to deficit States;
- (d) whether Gujarat has requested the Union Government to utilise the funds lying in Power System Development Fund (PSDF) for creation of sufficient inter-regional transmission links;
- (e) if so, whether the Union Government proposes to use PSDF for the said purpose; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

- (a): The total circuit kilometers (ckm) of transmission lines at the voltage level of 220 KV and above in the country is 2,94,621 ckm as on 30.06.2014.
- (b): The transmission lines are allowed to be run to their full capacity wherever it is permissible in accordance with Regulations/standards of Central Electricity Authority (CEA)/Central Electricity Regulatory Commission (CERC). However, in certain cases, the loading on transmission lines may have to be restricted keeping in view the voltage stability, angular stability, loop flows, load flow pattern and loading of weakest link in the grid.
- (c): Presently, there is no constraint in the Inter-State Transmission System for transfer of long term allocated power from various generating stations to different beneficiary states. Medium Term Open Access (MTOA) and Short Term Open Access (STOA) transactions are allowed on the balance available margin in the transmission system. Congestion is mainly being faced in the export of power to the other regions from Gujarat only in the short term market.

It is the responsibility of power deficit States to assess and plan for import of power and seek inter-regional / inter-State transmission access from the Central Transmission Utility (CTU) under the provisions of Open Access laid down in the Electricity Act, 2003 and relevant guidelines notified by CERC. Gujarat has not sought long term transmission access for export of power to other parts of the country. However, in case Gujarat intends to sell surplus power outside the State on long term basis, the State should seek long term transmission access in advance as creation of new transmission infrastructure takes around 3 to 4 years.

(d) to (f): Government of Gujarat has requested the Union Government to utilize the fund lying in Power System Development Fund (PSDF) for creation of sufficient inter-regional transmission links.

Ministry of Power has notified the scheme for operationalization of the PSDF and to utilize the funds deposited therein, inter-alia, for the construction of transmission systems of strategic importance.